

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 391 1989
T.A. No.

DATE OF DECISION 6.11.90

K. Gopalakrishnan & Applicant (s)
K.G. Mohanakumaran Nair

Mr. C.P.Sudhakara Prasad Advocate for the Applicant (s)

Versus

UOI rep. by Secretary, M/O Respondent (s)
Communication, New Delhi and others

Mr. P. Santhosh Kumar, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. N. V. Krishnan, Administrative Member

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

In this application the main relief sought is to direct the respondents to implement an agreement stated to have been reached between National Union of Telecom Engineering Employees Group-C and the Government on 4.3.1988.

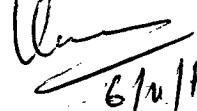
2. When the case was taken today, the learned counsel for the applicants submitted that in view of the three letters No. 27/4/87-TE II(1)-(2) -(3) dated 16.10.1990, he prefers to withdraw the application with permission to file or to take appropriate action as he may find necessary.
3. The counsel for the respondents have no objection. In this view of the matter, we permit the applicant to withdraw

12

the application and treat it as closed, preserving however the applicants' right to agitate the matter again if advised, in the appropriate forum.


(N. Dharmadan) 6/11/90

Judicial Member


(N. V. Krishnan)
Administrative Member
6/11/90

kmn